

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, "ए" चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH, "A", CHANDIGARH**

श्री एन. के. सैनी, उपाध्यक्ष एवं श्री संजय गर्ग, न्यायिक सदस्य
**BEFORE SHRI N.K. SAINI, VICE PRESIDENT &
SHRI SANJAY GARG, JUDICIAL MEMBER**

आयकर अपील सं./ ITA No. 78/CHD/2019

निर्धारण वर्ष / Assessment Year : 2013-14

Divya Broadcasting Network (P) Ltd., SCO 829-830, Sector 22-A, Chandigarh	बनाम	The ACIT, Central Circle-II, Chandigarh
स्थायी लेखा सं./PAN NO: AACCD8725E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

Hearing through video Conferencing

निर्धारिती की ओर से/Assessee by : Shri Sudhir Sehgal, Advocate

राजस्व की ओर से/ Revenue by : Shri Arvind Sudershan, JCIT

सुनवाई की तारीख/Date of Hearing : 30.07.2020

उद्घोषणा की तारीख/Date of Pronouncement : 30.07.2020

आदेश/Order

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 26.11.2018 of the Commissioner of Income Tax (Appeals)-3, Gurgaon.

2. At the outset, Ld. Counsel for the assessee has submitted that since the assessee has opted for 'Vivad Se Vishwas Scheme 2020'

and, therefore, he intends to withdraw the present appeal. A separate application dated 25.05.2020 for withdrawal of the appeal has been submitted by the Ld. Authorised counsel for the assessee. The Ld. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as 'Withdrawn'

Order pronounced on 30.07.2020.

Sd/-

(एन. के. सैनी / N.K. SAINI)

उपाध्यक्ष /Vice President

Dated : 30.07.2020

"आर.के."

Sd/-

(संजय गर्ग / SANJAY GARG)

न्यायिकसदस्य/ Judicial Member

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त/ CIT
4. आयकरआयुक्त (अपील)/ The CIT(A)
5. विभागीयप्रतिनिधि, आयकरअपीलीयआधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्डफाईल/ Guard File

आदेशानुसार/ By order,

सहायकपंजीकार/ Assistant Registrar